

**DIVISION BENCH**

**ITEM NO. 4**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No. 306/2022, IA No. 310/2022  
IN CP (IB) No. 70/ALD/2021**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup>  
SEPTEMBER, 2022, 2:30 pm**

<b>NAME OF THE COMPANY</b>	<b>GOVIND RAM DEWANGAN &amp; ORS V/S GEOSHINE MINES 2 METALS LTD</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. N. Raja Singh alongwith Sh. Shravan Chandrashekhar, Advs.

*: For the applicant/IRP in IA No. 306/2022, IA No. 310/2022*

**ORDER**

**IA No. 306/2022**

The present application has been filed under Section 21(1) of IBC R/w Rule 17(1) IBBI by IRP to take on record the list of creditors for Corporate Debtor, the same is taken on record.

Accordingly, IA NO. 306/2022 is disposed of.

**IA No. 310/2022**

The present application is listed for taking up the first progress report. The same be taken on record subject to just exceptions.

Accordingly, IA NO. 310/2022 is disposed of.

*—Sd—*

**(Subrata Kumar Dash)  
Member (Technical)**

**(Harnam Singh Thakur)  
Member (Judicial)**

**27<sup>th</sup> September, 2022**

*Md. Zaid  
(Stenographer)*